

WRITTEN ANSWERS TO
QUESTIONS

मैलानी और शाहजहांपुर के बीच रेलवे लाइन

*४१०. { श्री प्रे० कृ० लाला :
श्री वि० सि० चौधरी :
श्री सभनानी :

क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि शाहजहांपुर को मैलानी से मिलाये वाला रेलवे विगत महायुद्धों में उखाड़ दी गई थी; और

(ख) यदि हां, तो इस लाइन को कब तक पुनः बनाने का विचार है?

रेलवे मंत्रालय में उपमंत्री (श्री शाहनवाज खां) : (क) शायद माननीय सदस्य का मतलब शाहवाहनगर-मैलानी लाइन से है। यह लाइन १०१८ में उखाड़ी गई थी।

(ख) इस लाइन को फिर से बनाने का कोई विचार नहीं है और न यह लाइन उन नयी लाइनों में शामिल है जो तीसरी आयोजना में रेलवे के निर्माण-कार्यक्रम में रखी गई है।

Transport of Goods to Assam

*413. { Shri H. C. Soy:
Shri P. C. Borooah:

Will the Minister of Transport and Communications be pleased to state:

(a) whether the deadlock over the river transport system between Assam and the rest of India has been resolved;

(b) whether Government propose to maintain on a permanent basis the alternative method of transporting of goods to Assam by a fleet of trucks; and

(c) if so, the extent of progress made therein?

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) A settlement has been reached on most of the disputes between the Joint Steamer Companies and their Pakistani ratings who struck work at Barisal and Fenchuganj in Pakistan between the 9th October and the 4th December, 1962. The strike was called off on the 4th December, 1962, and the Companies' services were restored soon thereafter.

(b) Yes.

(c) Fifty vehicles have been acquired by the Central Government's Road Transport Organisation. Fifty more vehicles are expected to be added by the close of the current financial year. It is also proposed to acquire 100 vehicles more during the next financial year.

प्रवालती पंचायत

*४१४. श्री भक्त वर्मान : क्या सामुदायिक विकास, पंचायती राज और सहकार मंत्री २० अगस्त, १९६२ के अंतरांकित प्रश्न संख्या ११५६ के उत्तर के सम्बन्ध में बताने को कृपा करेंगे कि "अदालती पंचायतों" के अध्यक्ष दल ने हल में ही जो रिपोर्ट प्रस्तुत की थी, उसको सिफारिशों पर अब तक क्या कार्यवाही की गई है ?

सामुदायिक विकास, पंचायती राज और सहकार मंत्रालय में उपमंत्री (श्री ब० सु० भूति) : मंत्रालय में रिपोर्ट की जांच की गई है। न्याय पंचायतों का विषय राजा क्षेत्र में है और इस विषय रिपोर्ट में की गई लगभग सभी सिफारिशों पर राज्य सरकारों द्वारा कार्यवाही की जानी है। इस विषय पर राज्य सरकारों को लिखा गया है। गुजरात, राजस्थान और दिल्ली ने सूचित किया है कि न्याय पंचायतों के बारे में जो एक्ट उन्होंने बनाए हैं उनमें इस रिपोर्ट की अधिकतर सिफारिशें पहले से ही शामिल हैं। दूसरे

राज्यों में या तो रिपोर्ट पर विचार किया जा रहा है या सिफारिशों को लागू करने के बारे में कदम उठाए जा रहे हैं।

Prices of Foodgrains

- *415. { Shri Bibhuti Mishra:
Shri Ram Sewak Yadav:
Shri P. Venkatasubbalah:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that prices of foodgrains show a downward trend after the promulgation of emergency;

(b) if so, the reasons therefor; and

(c) the steps taken to safeguard the interests of the farmers?

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) Yes, Sir.

(b) This is generally due to the arrival of new rice crop and other *kharif* cereals in the market, the various steps taken by the Government to keep the prices in check and the co-operation forthcoming from the trade during the present emergency.

(c) Minimum prices for wheat have been fixed. As regards rice, Government procurement is being undertaken in certain States and in these States the procurement prices will act as support prices. In other States, the State Governments have been advised to purchase common white varieties of rice at the procurement prices, if the prices in any area tend to fall below these levels.

Acquisition of Land for Companies

*416. Shri P. Venkatasubbalah: Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that instructions have been issued to all State Governments to defer all proceedings for acquisition of land for companies

until further instructions from the Central Government;

(b) if so, the reasons therefor;

(c) whether Government are aware that proceedings in many cases are in advance stage and as a consequence of the recent instruction, the work of certain industries essential to war efforts and national emergency are held up; and

(d) if so, the action Government propose to take in the matter?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) to (d). The State Governments had been informed that in view of the assurances given by the Minister for Food and Agriculture during the recent debate in Parliament on the Land Acquisition (Amendment) Bill, 1962, it would be desirable that further proceedings for acquisition of land for a company should be in accordance with those assurances, which would be incorporated in the Rules. It was also suggested to them that further proceedings for companies might be taken after the Rules have been framed.

Precise details of cases of land acquisition pending consideration with the State Governments in respect of industries essential to war effort are not available. The State Governments have, however, been informed that whenever they consider it essential that in the interest of national emergency the proceedings should go ahead, they can do so keeping in view the spirit of the various assurances given by the Minister for Food and Agriculture in the Parliament.

Fertilizers

*417. Shri Sham Lal Saraf: Will the Minister of Food and Agriculture be pleased to state:

(a) what steps have been taken to maintain and increase the production of fertilizers during the present emergency; and